

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

The Principal Distt. & Sessions Judge,
All Districts of J&K State.

No.:- 10217-38-STs

Dated: 27-5-016

Subject: Furnishing regarding pendency of cases relating to Family Court matters both in the Subordinate Judiciary and High Court.

Sir/Madam,

You are requested to provide information regarding the subject cited above of your Court and Courts Subordinate to you consolidated on the prescribed proforma.

S.No	Question	Reply
1.	<i>Number of Family matters pending in District as on 01-05-2016.</i>	

Information is urgently required for its onwards transmission to the Registrar General, High Court Jharkhand Ranchi, so it should reach this Registry on or before 28-05-2016 positively through Tele-FAX No. 0194-2536639.

Matter may be treated as Most Urgent.

Yours faithfully,

(Nissar Ahmad Malik)
Dy. Registrar (Sts.)

No: 10239/STs / Sts.

Dated: 27-05-2016.

✓ Copy to:-

Incharge NIC for uploading the same on the J&K High Court Website.

Deputy Registrar